

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

26.

C.P. (IB)/870(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **20.09.2022**

NAME OF THE PARTIES:

M/S Hms International

Vs

Mep Infrastructure Developers Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Akash Shah, Ld. Counsel for the Operational Creditor present. Mr. Shyamsunder Solanke i/b PNP & Associates, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Operational Creditor confirms that the entire claim amount has been paid by the Corporate Debtor. Both sides submit that the matter has been amicably settled and hence seek to withdrawal of the present Company Petition.
3. Accordingly, C.P.(IB)/870(MB)2021 is **dismissed as withdrawn.**

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)